

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

Civil Appeal No(s). 8170/2018

RAGHUBIR SINGH TANDON (D) THROUGH LRS

Appellant(s)

VERSUS

RANJEET SINGH TANDON (D) THR. LRS. & ORS.

Respondent(s)

Date : 18-12-2019 This appeal was called on for hearing today.

For Appellant(s)

Mr. Pramod B. Agarwala, AOR
Mr. Anuj Agarwala, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The office report is that the Ld. counsel for the Appellant has already filed an application for substituted service on behalf of the unserved respondents which is defective. Ld. counsel shall within a period of four weeks rectify the defects whatever have been found in the said application.

The office report further indicates that Ld. Counsel for appellant has filed an application for condonation of 4 days delay in filing process fee in respect of Lrs. of deceased respondent No.1. The same is condoned. Registry to issue NLPA urgently.

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Ld. counsel for the Appellant has already filed an application for substitution on behalf of the deceased Respondent No. 3 which is defective. Ld. counsel has failed to cure the defects.

Matter be processed for listing before the Hon'ble Judge in Chambers for further orders.

RAJIV KALRA
Registrar

pm